

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2924
ANSWERED ON:03.08.2016
Corruption in Delhi Development Authority
Chavan Shri Harishchandra Deoram

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether some of the officers of Delhi Development Authority (DDA) are allegedly involved in corruption;
- (b) if so, the details thereof including the nature of corruption cases registered against them during the last three years and the current year and the action taken/being taken in this regard;
- (c) whether such officers are still reportedly working in sensitive posts;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(RAO INDERJIT SINGH)

(a) & (b): Delhi Development Authority (DDA) has informed that 18 officers/officials are facing charges of corruption. The cases registered against these officers during the last three years and the current year pertain to bribery, forgery for providing office documents to private persons, misuse of official position, etc. The cases against some of these officers are still under investigation/trial. Whereas, in some cases, CBI has recommended Regular Departmental Action (RDA) and in one case an officer convicted by the Court was dismissed from service.

(c): No, Madam.

(d): Does not arise.

(e): DDA has informed that the guidelines issued by the Central Government/Central Vigilance Commission from time to time are being followed strictly.
